FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR MADESH HUMAN RESOURCES PRIVATE LIMITED
OPERATING IN MANPOWER SUPPLY INDUSTRY AT CHENNAI, TAMIL NADU
((Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016))

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN / CIN/ LLP No.	MADESH HUMAN RESOURCES PRIVATE LIMITED (CIN: U74999TN2012PTC087585) (PAN: AAICM3218M)
2.	Address of the registered office	Flat no. 12, 3rd Street, Hudco Nagar, Kattupakkam, Chennai, Tamil Nadu, India, 600056.
3.	URL of website	N.A.
4.	Details of place where majority of fixed assets are located	No Tangible assets as confirmed by the Suspended Board of Directors
5.	Installed capacity of main products/ services	N.A.
6.	Quantity and value of main products/ services sold in last financial year	Total Revenue FY 21-22 – Rs 2041.58 Lakh (Latest data not provided by Suspended Board of Directors)
7.	Number of employees/ workmen	0 as on Insolvency Commencement Date
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be obtained by sending an Email to B Akhila at cirp.madesh@gmail.com or through Speed Post/Courier addressed to Ms. B Akhila at 1st Floor, No 80, 5th Cross, 2nd A Main, Subashnagar, T.C. Palya Main Road, Bhatarahalli, Bangalore, Karnataka-560049
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be obtained by sending an Email to B Akhila at cirp.madesh@gmail.com or through Speed Post/Courier addressed to Ms. B Akhila at 1st Floor, No 80, 5th Cross, 2nd A Main, Subashnagar, T.C. Palya Main Road, Bhatarahalli, Bangalore, Karnataka-560049
10.	Last date for receipt of expression of interest	19-07-2026
11.	Date of issue of provisional list of prospective resolution applicants	29-07-2026
12.	Last date for submission of objections to provisional list	03-08-2026
13.	Date of issue of final list of prospective resolution applicants	13-08-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	18-08-2026
15.	Last date for submission of resolution plans	17-09-2026
16.	Process email id to submit Expression of Interest	cirp.madesh@gmail.com
17.	Details of the corporate debtor's registration status as MSME	Details Not provided by Suspended Board of Directors

-sd-
B Akhila
Resolution Professional
Madesh Human Resources Private Limited
Regn No: IBBI/IPA-002/IP-N01259/2023-2024/14315
Address : 1st Floor, No 80, 5th Cross, 2nd A Main, Subashnagar, T.C. Palya Main Road, Bhatarahalli, Bangalore, Karnataka-560049
AFA: AA2/14315/02/311226/204058
Valid Upto 31-12-2026

Date: 04.07.2026
Place: Bangalore

FEDERAL BANK
YOUR PERFECT BANKING PARTNER

The Federal Bank Limited
Loan Collection & Recovery Department Mumbai Division, 134, 13th Floor, Joly Maker Chamber II, Nariman Point, Mumbai - 400021.
CIN: L65191KL1931PLC000368
E-mail: mumlcrd@federalbank.co.in, **Phone :** 022 22022548 / 22028427
Website: www.federalbank.co.in

BBYO/NGRREG/WDI/ /2026-2027 **Dated: 09.06.2026**

//SPEED POST with A/D//

To,
1. **Shri. Aby Chacko, Son of Mr. Chacko,** Proprietor of **M/s. South Central Electricals and Home Appliances, Address:** Shop No 4, Megh Complex, Hanuman Mandir, Amravati Road, Wadi, Nagpur, Maharashtra-440 023, **Address :** Ish Kripa Sadan, Near SFS School, Seminary Hill, Nagpur, Maharashtra-440 006.
2. **Smt. Manisha Bhimrao Wase,** Wife of **Mr. Aby Chacko, Address:** Ish Kripa Sadan, Near SFS School, Seminary Hill, Nagpur, Maharashtra-440 006.
3. **Shri. Chacko Devasia,** Son of **Mr. Devasia, Address:** Mlakkuzhiyil House, Kayanna, Post Narinada, Chakkittapara, Perambra, Kayanna, Kozhikode, Kerala-673 526.
4. **Smt. Mary Chacko,** Wife of **Mr. Chacko Devasia, Address:** Mlakkuzhiyil House, Kayanna, Post Narinada, Chakkittapara, Perambra, Kayanna, Kozhikode, Kerala-673 526.

Notice issued under section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as Act)

The above-mentioned parties as Principal borrower/co-obligants/guarantors/mortgagors availed of the following credit facilities from the Federal Bank Ltd, a banking company registered under the Companies Act 2013 having registered office at Alwaye (hereinafter referred to as the bank) through its branch at **Wadi**, after executing necessary security agreements / loan documents in favour of the Bank.

Sl. No.	Nature of limits	Account Nos.	Limits Sanctioned in ₹	Disbursement date	Date of NPA	Availed by
1	CC-GENERAL	18485500000230	₹18,00,000.00	22.11.2024 (Originally availed of ₹10,00,000.00 on 31.03.2018)	20.05.2026	1st to 4th of you above
2	EI GECL EXT	18486900000374	₹1,97,000.00	25/02/2022	20.05.2026	1st to 4th of you above

Towards the security of the aforesaid credit facilities availed from the Bank, the following of you have created security interest in favour of the Bank by way of hypothecation in respect of the following movable property.

Description of Hypothecated movable Properties

Sl. No.	Details of Hypothecated Movable Properties	Limits charged to	Hypothecated by
1.	Hypothecation of stock of Electrical goods and home appliances stored at M/s. South Central Electricals and Home Appliances, Shop No 4, Megh Complex, Hanuman Mandir, Amravati Road, Wadi, Nagpur, Maharashtra-440023/premises/godown/ elsewhere and book debts.	18485500000230 18486900000374	1st to 4th of you above

Towards the security of the aforesaid credit facilities availed from the Bank, Shri. Chacko Devasia have created security interest in favour of the bank by way of mortgage in respect of the following immovable property.

Description of Mortgaged immovable Property

Sl. No.	Details of immovable property	Limits charged to	Mortgaged by
1.	All the piece and parcel of the land measuring 45 ¾ Cents (18.3 Ares as per title deed), together with building and all other improvements thereon comprised in Re Surveyed land in Chakkittapara Village, Koyilandy Taluk, Kozhikode District, Kerala State, bounded as per title deed on **East by:** Thannilsehsam Nambiyattil Pappachan Kaivasam sthalam, **West by:** Property of Damodaran, **North by:** Pothuvazhi, **South by:** Kuzhikandathil Annamma vaka sthalam (Pappachan, Gopalan Nambiar Kaivasam) & bounded as per location sketch on **East by:** Properties of Sasi and Babu, **West by:** Vazhi Sthalam, **North by:** Property of Jose and **South by:** Property of Devi.	18485500000230 18486900000374	3rd of you above

The aforesaid security properties are hereinafter referred to as secured assets.
You have defaulted repayment of the above secured debts in violation of the agreed terms and the accounts became non-performing assets as per the guidelines of RBI. The undersigned being the Authorized Officer of the Federal Bank Ltd, hereby informs you that the following amounts as described below are due from you jointly and severally.

Sl. No.	Loan Accounts	A) balance outstanding	B) out of A unrealised interest	C) out of A pending Charges	Rate of interest	Availed by
1	18485500000230	₹ 19,48,876.00 as on 31.05.2026	₹ 44,641.00	₹ 1,04,235.00	16.15% per annum with monthly rests plus 4.00% as penal charges from 01.06.2026	1st to 4th of you above
2	18486900000374	₹ 81,620.62 as on 05.06.2026	₹ 2,628.62	₹ 766.00	9.25% per annum with monthly rests plus with 4.00% as penal charges from 05.06.2026	1st to 4th of you above

As such, the bank as a secured creditor as envisaged under section 2(zd) of the Act hereby call upon you, as contemplated under Sec.13 (2) of the said Act, to pay the said amount with further interest thereon till the date of payment and costs/other charges **within 60 days from the date of this notice**, failing which the Bank as a secured creditor shall be constrained, without prejudice to any of its other rights and remedies, to take, without any further notice, the following recourse measures prescribed under section 13(4) of the Act against you.
1. To take possession of the secured assets described above and transfer the same by way of lease, assignment or sale for realising the dues.
2. To take over the management of the secured assets and transfer them by way of lease, assignment or sale for realising the dues.
3. To appoint any person to manage the secured assets the possession of which has been taken over by the bank.
4. To require at any time by notice in writing, to any person who has acquired any of the secured assets from you and from whom any money is due or may become due to you, to pay to the bank.

You are also put on notice that as per section 13(13) of the Act, you shall not after receipt of this notice transfer by way of sale, lease or otherwise any of the secured assets referred to in this notice in any manner whatsoever to the prejudice of the interest of the bank without its prior written consent.
You are also put on notice that Section 13(6) of the Act empowers the bank to give a valid title to the transferee all rights in, or in relation to, the secured asset transferred as if the transfer had been made by the owner of such secured asset. Please be informed that in the event of your failure to discharge your liability in full within 60 days from the date of this notice and the bank initiates remedial actions under the provisions of the Act, you shall further be liable to pay to the bank all cost, charges and expenses incurred in that connection. Your attention is also invited to the provisions of section 13 (8) of the Act, in respect of time available, to redeem the secured assets (security properties). In case the dues are not fully satisfied with the sale proceeds of the secured assets, the bank shall proceed against you for the recovery of the balance amount personally.
This notice is issued without prejudice to the other rights and remedies available to the bank for recovering its dues.
Dated this the 09th day of June 2026.

Sd/-
For The Federal Bank Limited
Mr. Pandurang Chandrakant Bhattagaonkar,
Assistant Vice President & Division Head
Authorised officer under SARFAESI Act

EAST COAST RAILWAY

e-Tender Notice No. EPC-CECONII VSKP2026024, Dated : 25.06.2026

NAME OF WORK : DESIGN AND CONSTRUCTION OF MULTI STORIED, TYPE-II, TYPE-III, TYPE-IV AND TYPE-V STAFF QUARTERS, DIVISIONAL STORE DEPOT, TRAINING INSTITUTE INCLUDING ELECTRICAL GENERAL WORKS AND ALLIED WORKS AT RAYAGADA AND AREA OFFICE AT KORAPUT IN CONNECTION WITH SETTING UP OF RAYAGADA DIVISION IN EAST COAST RAILWAY ON ENGINEERING, PROCUREMENT & CONSTRUCTION (EPC) MODE.

Approx. Cost of the Work : ₹ 6371.00 Lakh, **EMD :** ₹ 1,27,42,000/-, **Completion Period of the Work :** 365 (Three hundred sixty-five) Days.

Tender Closing Date & Time : At 1200 hrs. of 25.08.2026.

No manual offers sent by Post / Courier / Fax or in person shall be accepted against such e-tenders even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration.
Complete information including e-tender documents of the above e-tender is available in website : **www.ireps.gov.in**

Note : The prospective tenderers are advised to revisit the website 15 (Fifteen) days before the date of closing of tender to note any changes / corrigenda issued for this tender. The tenderers/bidders must have Class-III Digital Signature Certificate and must be registered on IREPS Portal. Only registered tenderer/ bidder can participate on e-tendering.

The tenderers should read all instructions to the tenderers carefully and ensure compliance of all instructions.

Chief Administrative Officer (Con)/ Bhubaneswar
PR-117/CJ/26-27

U.P. RAJYA VIDYUT UTPADAN NIGAM LIMITED
ANPARA, SONEBHADRA
E-Tender notice and scope of work

1. **Short Term E-Tender- GEM/2026/B/7731537,** “Slope protection work of platform & construction of steel structure stair at gorbi mines pit no. 03, Gorbi, Singrauli (M.P.).” EMD Rs. 25,500.00. Last date of tender: 11.07.2026 (16:00 Hrs).

For information regarding addendum corrigendum rejection of Bids kindly regularly visit website **https:etender.up.nic.in.**

पत्रांक: 3278 / मु0अभि0(स्तर–1) / अ0ताप / कला अनु0 दिनांक: 03.07.2026

"Save Electricity for the Nation"

“IMPORTANT
Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever. Registered letters are not accepted in response to box number advertisement.”

pnb Housing Finance Limited
Ghar Ki Baat

Regd. Office:- 9th Floor, Antriksh Bhavan, 22, K G Marg, New Delhi-110001.Ph.:- 011-23357171, 23357172, 23705414, Website: www.pnbhousing.com
Chennai Branch:-PNB Housing Finance Limited,RH_Chennai-Guindy, C 45, 1st Floor, Thiru. Vi. Ka. Industrial Estate, Guindy , Chennai-600032

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY/IES)

Whereas the undersigned being the Authorised Officer of the PNB Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notice/s on the date mentioned against each account calling upon the respective borrower/s to repay the amount as mentioned against each account within 60 days from the date of notice(s)/date of receipt of the said notice/s. The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the property/ies described herein below in exercise powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account.
The borrower/s in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of PNB Housing Finance Ltd, for the amount and interest thereon as per loan agreement.
The borrowers' attention is invited to provisions of Sub-section (8) of Section13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account Number	Name of the Borrower/Co-Borrower/Guarantor	Date of Demand Notice	Amount Outstanding	Date of Possession Taken	Description of the Property/ies Mortgaged
HOU/CHE/ 0125/1342 260, B.O.: Chennai	Mr. Sathya Nelson Kumar , Mrs. S Annie Lissy	18-04-2026	Rs. 6305486.20 (Rupees Sixty-Three Lakhs Five Thousand Four Hundred Eighty-Six & Twenty-Paisa) as on 18-04-2026	01-07-2026 Symbolic Possession	**Schedule – II Schedule “A” Total Property** All that piece and parcel of Plot measuring 3500 sq.ft bearing Plot No.34A & 34B situated at village No.56, Survey No.3, Patta No:8214 as per sub-division new survey No.3/6 situated at Sri Balaji Nagar West, Kattangulathur village chengulpet dist.,Bounded on the;-North By : 20 feet road South By : Plot No.41East By: Plot No.35 West By:Plot No.33 Measuring;-East to West on the Northen side – 50 Feet East to west on the Southern Side – 50 Feet North to South on the Eastern Side- 70 Feet North to South on the Western Side- 70 Feet In all admeasuring 3500 sq.ft.**Schedule- B** All the piece and parcel of flat with a residential 2bhk RCC apartment measuring an extent of 396 sq.ft undivided share (UDS) of land out of 3500 sq.ft., in Plot No.34A & 34B, bearing Flat No.F-3 in First floor, of the residential apartment building called “DGM Dilli Ganesh Appartmemts” together with a built-up area of 1090sq.ft along with all fixtures and fitting, electrical installations, TNEB service connections along with its security deposits and service connections along with its security deposits and service connection charges and all common amenities provided thereon and all other appurtenances whatsoever appertaining thereto comprised in survery Nos.mentioned in schedule A hereinabove situated at No.56, Kattangulathur village chengulpet district coming within the registration district of chengulpet and registration sub-district of chengulpet joint II

Place:- Chennai, Dated:- 01.07.2026 **Authorized Officer, (M/s PNB Housing Finance Ltd.)**

Chola — CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED
Enter a better life
Corporate Office : Chola Crest, Super B, C54 & C55, 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600 032, T. N.

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (“the Act”) AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 (“the Rules”)
The undersigned being the Authorized Officer of Cholamandalam Investment and Finance Company Ltd. (the Secured Creditor) under the Act and in exercise of the powers conferred under Sec. 13(12) of the Act read with Rule 3 issued Demand Notice(s) under Sec. 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is / are avoiding the service of the Demand Notice(s), therefore the service of notice is being affected by affixation and publication as per Rules. The contents of Demand Notice(s) are extracted herein below :-

Sr. No.	Name & Address of the Borrower/s & Co-Borrower/s	Loan Amt.	Dt. of Demand Notice & O/s. Amt.	Description of the Property / Secured Asset
1	**Loan A/C. No(S). :** HL29NAE000134579 **1. Mr/Mrs. J Herman Janish 2. Mr/Mrs. Sahaya Jenusha D 3. Mr/Mrs. James E 4. Mr/Mrs. Vasantha Mary J Add For Sr. No. 1, 2, 3 & 4 :-** 6/58 Odal Street Muttom, Kalkulam Kanniyakumari, Near St.mary Of Good Health Church, Kanyakumari, Tamil Nadu - 629202 **Add For Sr. No. 1, 2, 3 & 4 :** Door No4/726, S. No. 4406/32-2, New S.no. 467/1a Subdivided From 467/1, Muttam Town Panchayat, Kanniyakumari, Kadiyapattinam Village, Kalkulam Taluk, Kanniyakumari District, Tamil Nadu State, 629202.	Rs. 22,00,000/-	**19.06.2026 Rs. 22,71,509/- (Rupees Twenty Two Lakhs Seventy One Thousand Five Hundred Nine Only) as on 19.06.2026**	In Kanyakumari District, Kanyakumari Registration District, Manavalakurichi Sub Registration District, kalkulam Taluk, kadiapattanam village, Muttam Village Panchayat, Re- Survey No: 467/1,Now sub division Re- Survey No: 467/1A1A1A1A1A,in which having an extent of 2 cent 500 squire links Equivalent to 101.18 square meter land and existing with door No: 4/726, electricity connection No: 174-004-1096,Old Survey No:4406/32-2, Patta no.7889 within the following boundaries, Four Boundaries:- **South :** Pathway **North :** Property belongs to Anthonydhasan, **West :** Property belongs to Soosai Nayagam, **East :** Property belongs to Anthonydhasan

The borrower(s) are hereby advised to comply with the Demand Notice(s) and to pay the demand amount mentioned therein and hereinabove **within 60 days** from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that **Cholamandalam Investment and Finance Company Ltd.** is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property / properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, The Secured Creditor shall be entitled to exercise all the rights U/s. 13(4) of the Act to take possession of the secured assets(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. The Secured Creditor is also empowered to **ATTACH AND / OR SEAL** the secured assets(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured assets(s), the Secured Creditor also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the Secured Creditor. This remedy is in addition and independent of all the other remedies available to the Secured Creditor under any other law.
The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained / prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of the Secured Creditor and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the Demand Notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Sd/-
Authorized Officer
Place : Kanyakumari, Tamil Nadu
Date : 19.06.2026
For Cholamandalam Investment and Finance Company Limited

HINDUJA HOUSING FINANCE LIMITED
HINDUJA HOUSING FINANCE
Head Office: 167-169, 2nd Floor, Anna Salai, Little Mount, Saidapet, Chennai - 600015.
Branch Office: No.10, 1st East Main Road, Gandhi Nagar, Katpadi, Vellore – 632 006.

Public Notice For E-Auction Cum Sale (Appendix – IV A) (Rule 8(6))

Sale of immovable property mortgaged to Hinduja Housing Finance Limited (HHF) having its corporate office at 167-169, 2nd Floor, Little Mount, Saidapet, Chennai - 600 015. And branch office at:- Hinduja Housing Finance Limited - No.10, 1st East Main Road, Gandhi Nagar, Katpadi, Vellore – 632 006. Under the Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 (hereinafter "act"). Whereas the authorized officer ("AO") of HHF had taken the possession of the following property/ies pursuant to the notice issued u/s 13(2) of the act in the following loan accounts/prospect. With a right to sell the same on "**As Is Where Is Basis, As Is What Is Basis & Whatever there is Basis, Without Recourse**" for realization of dues amount. The sale will be done by the undersigned through e-auction platform provided at the website: www.bankeauctions.com.

Date/ Time of E-Auction	EMD Last Date	Date of Inspection property	Bid Increase Amount
28.07.2026 & 11:00 – 13:00 hrs.	27.07.2026 till 5 pm	11.07.2026 & 11.00-16.00 hrs	Rs.10,000/-

S. No.	Borrower(s) / Co-Borrower(s) /Guarantor(s)	Loan Account No. TN/VLR/VELR/A000000487	Total Outstanding As On Date	Reserve Price	Demand Notice Date and Amount	Possession Notice (Symbolic) & Physical possession	Earnest Money Deposit (EMD)
1.	Borrower: Mr. Praveenkumar. J Co Borrower Mrs. Evanglin Swetha. P	Mode Of Payment A/c No. HHFLTDTNVLRVELRA487	25-06-2026 Rs.12,96,095/-	Rs.31,60,000/-	26.02.2025 Rs.13,44,171/- as on 24.02.2025	Symbolic Date: 20.12.2025 Physical Date : 09.06.2026 Rs.13,44,171/- as on 24.02.2025	Rs.7,90,000/-
	Both are residing at : No.6/4, Krishnagiri Trunk Road Lane, Ranipet – 632401.						
	Description of the Immovable Property/Secured Asset: All that piece and parcel of the land and building in Ranipet District, Ranipet Registration District, Ranipet Joint-1 Sub District, Walajah Taluk, Pinji Madhura, Ranipet Municipal Trunk Road Street, Ward – B, Block No – 42, T.S No – 11/1, 11/2 extent of 1260 sq.ft in this a land bounded on; North – Street, South – Jamruth Bee Ammal house, East – Bhaseer Saybu house, West – Selvaraji house, Measurement: East to West both sides – 17.5 feet, North to South both sides – 72 feet, Total 1260 sq.ft with all easement rights and pathway.						

Mode of Payment :- All payment shall be made by demand draft in favour of Hinduja Housing Finance Limited payable at Chennai or through RTGS/NEFT The accounts details are as follows: a) **Name of the account:- Hinduja Housing Finance Limited**,. b) Name of the Bank:- **HDFC**, c) **IFSC Code:- HDFC0004989, Branch - Kanjumarg, Mumbai.**

For details for terms & conditions of E-Auction sale please refer to the link provided in https://www.bankeauctions.com. For further details contact the service provider : M/s C1 India Pvt Ltd, Contact : 7291981124,25,26 & Email : tn@c1india.com

Date: 04.07.2026
Place: Vellore
Authorized Officer,
For Hinduja Housing Finance Limited.

Contact Nos:
RLM - Mr. Senthil Rajan: 99440 28878, RRM - Dinesh Babu. S: 95000 96714, ALM: Mr. Hariharanathan - 8667039272 - CRM: Mr. Rajasekar +91 96557 50061 - CLM : Mr.Arunmozhi 7010207230
auction@hindujahousingfinance.com

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR MADESH HUMAN RESOURCES PRIVATE LIMITED
OPERATING IN MANPOWER SUPPLY INDUSTRY AT CHENNAI, TAMIL NADU
((Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016))

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN / CIN/ LLP No.	MADESH HUMAN RESOURCES PRIVATE LIMITED (CIN: U74999TN2012PTC087585) (PAN: AAICM3218M)
2.	Address of the registered office	Flat no. 12, 3rd Street, Hudco Nagar, Kattupakkam, Chennai, Tamil Nadu, India, 600056.
3.	URL of website	N.A.
4.	Details of place where majority of fixed assets are located	No Tangible assets as confirmed by the Suspended Board of Directors
5.	Installed capacity of main products/ services	N.A.
6.	Quantity and value of main products/ services sold in last financial year	Total Revenue FY 21-22 – Rs 2041.58 Lakh (Latest data not provided by Suspended Board of Directors)
7.	Number of employees/ workmen	0 as on Insolvency Commencement Date
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be obtained by sending an Email to B Akhila at cirp.madesh@gmail.com or through Speed Post/Courier addressed to Ms. B Akhila at 1st Floor, No 80, 5th Cross, 2nd A Main, Subashnagar, T.C. Palya Main Road, Bhatarahalli, Bangalore, Karnataka-560049
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be obtained by sending an Email to B Akhila at cirp.madesh@gmail.com or through Speed Post/Courier addressed to Ms. B Akhila at 1st Floor, No 80, 5th Cross, 2nd A Main, Subashnagar, T.C. Palya Main Road, Bhatarahalli, Bangalore, Karnataka-560049
10.	Last date for receipt of expression of interest	19-07-2026
11.	Date of issue of provisional list of prospective resolution applicants	29-07-2026
12.	Last date for submission of objections to provisional list	03-08-2026
13.	Date of issue of final list of prospective resolution applicants	13-08-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	18-08-2026
15.	Last date for submission of resolution plans	17-09-2026
16.	Process email id to submit Expression of Interest	cirp.madesh@gmail.com
17.	Details of the corporate debtor's registration status as MSME	Details Not provided by Suspended Board of Directors

-sd-
B Akhila
Resolution Professional
Madesh Human Resources Private Limited
Regn No: IBBI/IPA-002/IP-N01259/2023-2024/14315
Address : 1st Floor, No 80, 5th Cross, 2nd A Main, Subashnagar, T.C. Palya Main Road, Bhatarahalli, Bangalore, Karnataka-560049
AFA: AA2/14315/02/311226/204058
Valid Upto 31-12-2026
Date: 04.07.2026
Place: Bangalore

बैंक ऑफ़ इंडिया Bank of India
Relationship beyond banking

AVADI BRANCH
Plot No.2259, HIG Type, TNHB Main Road, Avadi, Chennai - 600054. Ph: 044 - 2655 0732.
E-mail: Avadi.Chennai@bankofindia.bank.in

APPENDIX IV [See rule-8(1)]POSSESSION NOTICE(For Immovable property)

Whereas, The Undersigned being the authorised officer of the **BANK OF INDIA AVADI BRANCH, CHENNAI** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **07-03-2026** calling upon the borrower **M/s Maha Garments** and its Proprietor **Mrs. Sivasankari W/o.Elangeswaran (Borrower), Elangeswaran (Guarantor), Mrs. Ilavarasi W/o Muthuraman (Guarantor cum Mortgager)** to repay the amount mentioned in the notice being **Rs.3,32,34,446/- (in words Rupees Three Crore Thirty Two Lakhs Thirty Four Thousand and Four Hundred and Forty Six) plus interest W.E.F 18-01-2026** within **60 days** from the date of receipt of the said notice.
The borrower/Guarantor having failed to repay the amount, notice is hereby given to the borrower/Guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement) Rules, 2002 on this the **02nd day of July 2026.**
The borrower/Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Bank Of India, Avadi Branch** for an amount of **Rs.3,32,34,446/-** plus interest as on **18-01-2026.**
The borrower's/Guarantor's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

Item No.1 All that piece and paecel of land and building, bearing plot no.30, Door No.30, Block No. 1, Annai Sathya Nagar (Villiwakkam Scheme) 1st street, Villivakkam, Chennai 600049, measuring an extent of 56 Sq.mtr or 602 Sqft together with building in Ground floor of 450 Sqft and first floor of 450 Sqft comprised in TS No 6 Part, Block No 1, situated at Villiwakkam village, Aminjikarai taluk Chennai District. North by: Street, South by: Burial Ground, East by: Plot No.29 A, West by: Canal. Land Admeasuring: On the North - 23 feet On the South - 23 feet, On the East 26 ft 3 inches, On the South - 26 ft 3 inches.
Item No.2 All that piece of vacant land, bearing Door No. 160, Second vanniar street, Korattur, Chennai 600080, measuring an extent of 2921 Sqft, comprised in old survey No 916/2A, New Survey No 916/2A1, as per Ambattur Town Survey Field RPT No 768/2013, T S No 7, Ward No E Block No 62, Situated at Korattur Village, Ambattur Taluk, Thiruvallur District and bounded on the, Bounded on: North by: Street South by: Property belongs to Mr. parthasarathy and others East by: Property belongs to Mr. Murugappa and others West by: Property belongs to Mrs. Chinnammal W/o Ganesan. Land Admeasuring: North by: South by: 31'9' East by: 31'9" West by: 92'

Date : 02.07.2026, Place : Chennai **Authorised Officer, Bank of India**

Chola — CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED
Enter a better life
Corporate Office : Chola Crest, C54 & 55, Super B-4, Thiru Vi Ka Industrial Estate, Guindy, Chennai- 600 032, T. N.

E-AUCTION SALE NOTICE (Sale Through e-bidding Only)

SALE NOTICE OF IMMOVABLE SECURED ASSETS ISSUED UNDER RULE 8(6) AND 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES 2002.
Notice is hereby given to the **PUBLIC IN GENERAL** and in particular to the Borrower(s) and Guarantor(s) indicated in **COLUMN (A)** that the below described immovable property(ies) described in **COLUMN (C)** Mortgaged / Charged to the secured creditor the **POSSESSION** of which has been taken as described in **COLUMN (D)** by the **Authorized Officer** of Housing **CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED** Secured Creditor, will be sold on **“As is Where is", “As is what is”** and **“Whatever there is”** as per details mentioned below :- Notice is hereby given to Borrower / Mortgagor(s) / legal heir, legal representatives **(Whether Known or unknown),** executor(s), administrator(s), successor(s) & assign(s) of the respective Borrower(s) / Mortgagor(s) (Since deceased) as the case may be indicated in **COLUMN (A)** U/s. **8(6)** of the Security Interest (Enforcement) Rules 2002. For detailed terms & conditions of the sale, please refer to the link provided in **CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED** secured Creditior's website i.e. **https://www.cholamandalam.com & www.auctionfocus.in**

	[A]	[B]	[C]	[D]	[E & F]	[G]
Sr. No.	Loan Account No. / Names Of Borrower(s) / Mortgager(s) / Gaurantor(s)	O/S. Dues to be recovered (Secured Debts)	Description of the Immovable Property / Secured Asset	Type of Possession	Reserve Price (In Rs.) / Earnest Money Deposit (In Rs.)	Date of Auction & Time
1	**Loan A/c. No(s). : HL09DIN000008240 1. Mr/Ms. Karuppasamy V 2. Mr/Ms. Muthu Lakshmi K 3. Mr/Ms. Kumar Veeriah Add For Sr. No. 1, 2 & 3** : 2-6-8 J,Thambithottam 6th Street, Barathi Nagar Chinnalapatti, Dindigul,Barathi Nagar, Dindigul, Tamil Nadu - 624301 **Add For Sr. No. 1, 2 & 3** : S. No:10/4 Word No:-5, Pooncholai Nayakkar Street Kelakkotti Village Chinnalapatti Town Panchyat Aathur Taluk Dindigul District Nayakkar Nagar Dindigul 624301.	**Rs. 20,21,614/- (Rupees Twenty lakh Twenty One Thousand Six Hundred Fourteen Only) as on 20-03-2026**	In Dindigul Re. Division, Chinnalapatti Sub Registrar Office, Athoor Taluk, Keelakotai Village, In S.No:10/4, Chinnalapatti Town, Poonjolai Naicker Street, New Ward No.5, The Tiled House With Door No.5-8/7 In The Land Measuring 450 Sq.Ft. Boundaries: **North :** East – West Street **South :** House Of Chinnaraj **East :** House Of Pandi Asari **West :** South – North Lane Extent Of Land: East – West On The Both Sides 15 Ft. North – South On The Both Sides 30 Ft. The Plot Includes All Mamool Pathway Rights. The Property Lies Within The Jurisdiction Of Office Of Chinnalapatti Sub Registrar Office.	CONSTRUCTIVE POSSESSION	**Rs. 20,49,700/- (Rupees Twenty lakh Forty Nine Thousand Seven Hundred Only)** / **Rs. 2,04,970/- (Rupees Two lakh Four Thousand Nine Hundred Seventy Only)**	**12-08-2026 from 02.00 P.M. to 04.00 P.M. (with automated extensions of 5 minutes each in terms of the Tender Document),**
	INSPECTION DATE & TIME : 10.08.2026 BETWEEN 11.00 a. m. to 4.00 p. m.			**MINIMUM BID INCREMENT AMOUNT : Rs. 10,000/-**		
	LAST DT. OF SUBMISSION OF BID / EMD / REQUEST LETTER FOR PARTICIPATION : 11.08.2026 before 05.00 p. m.					

***Together with further interest as applicable in terms of loan agreement with, incidental expenses, costs, charges etc. Incurred up to the date of payment and / or realisation thereof.**
For any assistance related to inspection of the property, or for obtaining the Bid document and for any other queries, please get in touch with **1. Velmurugan, Mobile No. 9965179658 & E mail : velmuruganpe@chola.murugappa.com, 2. Saravanan M, Mobile No. 9786686701 & E mail : saravananmm@chola.murugappa.com,** official of **CHOLAMANDALAM INVESTMENT & FINANCE COMPANY LIMITED** to the best of Knowledge and information of the Authorized Officer of **CHOLAMANDALAM INVESTMENT & FINANCE COMPANY LIMITED** there are no encumbrances in respect of the above immovable properties / secured Assets.

Sd/-
AUTHORIZED OFFICER,
Date : 03.07.2026
Place : Dindigul, Tamil Nadu
For **CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED**

Chola — CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED
Enter a better life
Corporate Office : Chola Crest, C54 & 55, Super B-4, Thiru Vi Ka Industrial Estate, Guindy, Chennai- 600 032, T. N.

E-AUCTION SALE NOTICE (Sale Through e-bidding Only)

SALE NOTICE OF IMMOVABLE SECURED ASSETS ISSUED UNDER RULE 8(6) AND 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES 2002.
Notice is hereby given to the **PUBLIC IN GENERAL** and in particular to the Borrower(s) and Guarantor(s) indicated in **COLUMN (A)** that the below described immovable property(ies) described in **COLUMN (C)** Mortgaged / Charged to the secured creditor the **POSSESSION** of which has been taken as described in **COLUMN (D)** by the **Authorized Officer** of Housing **CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED** Secured Creditor, will be sold on **“As is Where is", “As is what is”** and **“Whatever there is”** as per details mentioned below :- Notice is hereby given to Borrower / Mortgagor(s) / legal heir, legal representatives **(Whether Known or unknown),** executor(s), administrator(s), successor(s) & assign(s) of the respective Borrower(s) / Mortgagor(s) (Since deceased) as the case may be indicated in **COLUMN (A)** U/s. **9(1)** of the Security Interest (Enforcement) Rules 2002. For detailed terms & conditions of the sale, please refer to the link provided in **CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED** secured Creditior's website i.e. **https://www.cholamandalam.com & www.auctionfocus.in**

	[A]	[B]	[C]	[D]	[E & F]	[G]
Sr. No.	Loan Account No. / Names Of Borrower(s) /Mortgager(s) / Gaurantor(s)	O/S. Dues to be recovered (Secured Debts)	Description of the Immovable Property / Secured Asset	Type of Possession	Reserve Price (In Rs.) / Earnest Money Deposit (In Rs.)	Date of Auction & Time
1	**Loan A/c. No(s). : HL04SUL000057948 1. Mr/Ms. Balasubramaniam Gayathri 2. Mr/Ms. Kathiresan Kumaresan Add For Sr. No. 1 & 2** : No.12, Rajaji Nagar, Kuniyamuthur, Coimbatore, Near Vinayakar Kovil, Coimbatore South, Tamil Nadu - 641008. **Add For Sr. No. 1 & 2 :** S.f No.54 / D.no.70-9/15, Site No.55, Shri Ram Nagar, Othakkalmandapam Village Madukkarai Taluk Coimbatore District Nearby Oyo 76122 Residency Coimbatore South 641032	**Rs. 31,69,547/- (Rupees Thirty One Lakh Sixty Nine Thousand Five Hundred Forty Seven Only) as on 14-10-2025**	Coimbatore Registration District, Kinathukadavu Sub Division Registration District , Madukkarai Taluk, Othakkalmandapam Village, in S.F.No.53, 54 & 55 land was develpoed into a residential layout Site No. 55 within the following boundaries and measurements and all amenities attached thereto:- North of – 30 ft Width East West Layout Road South of – Site No. 54 East of – Site No. 57 West of – Agriculture Land S.F.No 74 In this middle South North on the Both Sides – 50 ft East West on the North Side – 33 ft East West on the South Side – 37 ft Admeasuring 1762.5 Sq.ft or 139.353 sq.mtr extent of land with R.C.C. building, and doors, windows, electric connection, water connection and both deposits, all the fittings, and using the rights to roads and common pathways etc.,Door No. 70/9/15. The above property is comprised in S.F.No.54.	CONSTRUCTIVE POSSESSION	**Rs. 34,95,496.50/- (Rupees Thirty Four lakh Ninety Five Thousand Four Hundred Ninety Six and Fifty Paise)** / **Rs. 3,49,549.65/- (Rupees Three lakh Forty Nine Thousand Five Hundred Forty Nine and Sixty Five Paise)**	**27-07-2026 from 02.00 P.M. to 04.00 P.M. (with automated extensions of 5 minutes each in terms of the Tender Document),**
2	**Loan A/c. No(s). : X0HLVLE00002551716 1. Mr/Mrs. Venkatesan S 2. Mr/Mrs. Sankari V 3. Mr/Ms. Vairamuthu M Add For Sr. No. 1, 2 & 3** : 4/347 Ambethkar Street, Bathlapalli, Vierukambattu, Gudiyattam, Pernambut, Tamil Nadu - 635810 **Add For Sr. No. 1, 2 & 3 :** S F No - 77 , Pathlapalli , Pernampattu Gudiyatham , Reeding Room Near Gudiyattam 635810	**Rs. 21,03,163/- (Rupees Twenty One Lakh Three Thousand One Hundred Sixty Three Only) As On 27-10-2025**	**Item No: 1 -** Vellore District, Vellore Registration District, Pernmabut SubDistrict, Bathalapalli Village, Natham Old S.No.77, New S.No.77/379, in this a land bounded on North by plot belongs to balaraman, south by plot belongs to sankar, East by plot belongs to rathinam, west by plot belongs to munisami, in this: 1st Measurement: East to west 23 feet, north to south 292, feet in total 6782, sqfeet, 2nd Measurement: East to west 4 feet, north to south 2, feet in total 8, sqfeet, 3rd Measurement: East to west 20/½, feet, north to south 3½, feet in total 6634, sqfeet, The total Extent 76314, Sq.feet vacant site. **Item No : 2 -** Vellore District, Vellore Registration District, Pernmabut Sub-District, Bathalapalli Village, Natham Old S.No.77, New S.No.77/380, in this a land bounded on West by Property belongs to S.Venkatesan, East by Street, South by house belongs to Samraj, North by house belongs to Balaraman, in this East to West Northern side 22 feet, Southern side 24 feet, North to South Western side 27 feet, Eastern side 33 feet, in total 690 Sq.feet or 64.13 Sq.Mts.	CONSTRUCTIVE POSSESSION	**Rs. 39,09,566/- (Rupees Thirty Nine lakh Nine Thousand Five Hundred Sixty Six Only)** / **Rs. 3,90,956.6/- (Rupees Three lakh Ninety Thousand Nine Hundred Fifty Six and Sixty Paise)**	**27-07-2026 from 02.00 P.M. to 04.00 P.M. (with automated extensions of 5 minutes each in terms of the Tender Document),**
3	**Loan A/c. No(s). : X0HLVLE00002732695 1. Mr/Mrs. Sankar S 2. Mr/Mrs. Kodeeswari S 3. Mr/Mrs. Govindaraj C Add For Sr. No. 1, 2 & 3** : 3/184 Ambedkar Street Erukkampattu Bathalapalli Pernambut, Gudiyattam, Tamil Nadu - 635810 **Add For Sr. No. 1, 2 & 3** : Old No 77 New No 77/379 Ambedkar Street Bathalapalli Om Sakthi Kovil Near Gudiyattam 635810	**Rs. 20,27,628/- (Rupees Twenty Lakh Twenty Seven Thousand Six Hundred Twenty Eight Only) As On 16-12-2025**	Vellore District, Vellore Registration District, Pernambut Sub-District, Bathalapalli Village, Old S.No.77, New S.No.77/379, in this land bounded on North by plot belongs to venkatesan, South by Street, East by plot belongs to Samraj, West by plot belongs to Balasundaram, in this East to West Northern side 32 1/2 feet, Southernside 34 1/2 feet, North to South 28 1/2 feet, in total 951 1/4 Sq.feet and service connection situated therein.	CONSTRUCTIVE POSSESSION	**Rs. 30,02,557/- (Rupees Thirty lakh Two Thousand Five Hundred Fifty Seven Only)** / **Rs. 3,00,255.70/- (Rupees Three lakh Two Hundred Fifty Five and Seventy Paise)**	**27-07-2026 from 02.00 P.M. to 04.00 P.M. (with automated extensions of 5 minutes each in terms of the Tender Document),**
	INSPECTION DATE & TIME : 23.07.2026 BETWEEN 11.00 a. m. to 4.00 p. m.			**MINIMUM BID INCREMENT AMOUNT : Rs. 10,000/-**		
	LAST DT. OF SUBMISSION OF BID / EMD / REQUEST LETTER FOR PARTICIPATION : 24.07.2026 before 05.00 p. m.					

***Together with further interest as applicable in terms of loan agreement with, incidental expenses, costs, charges etc. Incurred up to the date of payment and / or realisation thereof.**
For any assistance related to inspection of the property, or for obtaining the Bid document and for any other queries, please get in touch with **1. Suresh D, Mobile No. 8124483887 & Email Id : sureshdurairaju@chola1.murugappa.com, 2. Sinthiya Thangamuthu, Mobile No. 9597335773 & E mail : sinthiyat@chola1.murugappa.com, 3. S. ARISTOTLE, Mobile No. 9789537656 & E mail : aristotles@chola.murugappa.com, 4. Samuel S, Mobile No. 9500350890 & E mail : samuels@chola.murugappa.com,** official of **CHOLAMANDALAM INVESTMENT & FINANCE COMPANY LIMITED** to the best of Knowledge and information of the Authorized Officer of **CHOLAMANDALAM INVESTMENT & FINANCE COMPANY LIMITED** there are no encumbrances in respect of the above immovable properties / secured Assets.

Sd/-
AUTHORIZED OFFICER,
Date : 03.07.2026
Place : Coimabtore, Vellore, Tamil Nadu
For **CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED**

‘அங்கீகாரம்’ திரைப்படத்தின் நன்றி அறிவிப்பு விழா: விளையாட்டு வீரர் – வீராங்கனைகள் பங்கேற்பு

சென்னை, ஜுலை 4–

சமீபத்தில் திரைக்கு வந்து வெற்றிகரமாக ஓடிக் கொண்டிருக்கும் அங்கீகாரம் திரைப்படத்தின் நன்றி தெரிவிக்கும் விழா பிரசாத் ஸ்டுடியோவில் நடந்தது.

இதில் நடிகர் மற்றும் தயாரிப்பாளர் கோட்டபாடி ஜே. ராஜேஷ் பேசுகையில், ‘‘பலரும் படம் வெற்றி என்று கூறினாலும், தியேட்டர்களில் வசூல் இன்னும் மிதமாகவே உள்ளது. மக்கள் இன்னும் அதிக ஆதரவு தர வேண்டும் என்று கேட்டுக்கொண்டார். தியேட்டர் உரிமையாளர்களும் தொடர்ந்து படத்தைத் திரையிட வேண்டும் என வேண்டுகோள் விடுத்தார்.

விநியோகஸ்தர் ஒருவர், "இந்தக் கதைக்கு இன்னும் பெரிய ஸ்டார் இருந்திருந்தால் நன்றாக இருந்திருக்கும்" என்று கூறியதை நினைவுகூர்ந்தவர், அதை ஒரு சவாலாக எடுத்துக்கொண்டு, ஒரு நல்ல நடிகராகத் தன்னை நிலைநிறுத்த இன்னும் கடுமையாக உழைப்பேன் என்றார்.

இப்படம் விருதுகளைப் பெறும் தகுதி வாய்ந்தது என்ற நம்பிக்கை தனக்கு இருப்பதாகக் குறிப்பிட்ட அவர், இது தனது திரையுலகப் பயணத்தின் புதிய ஆரம்பம் என்றும் கூறினார்.

இயக்குநர் ஜே.பி. தென்பாதியன் பேசும்போது, ‘‘படம் முடிவடைந்ததும் மக்கள் இதை எப்படி எடுத்துக் கொள்வார்கள் என்ற தயக்கம் ஆரம்பத்தில் எனக்கு இருந்தது. ஆனால் பத்திரிகையாளர்களின் நல்ல விமர்சனங்கள் தனக்கு மிகுந்த நம்பிக்கையை அளித்துள்ளன’’ என்று கூறினார்.

இந்தக் கதையை முதலில் ஒரு பெரிய ஸ்டாரை வைத்து இயக்கலாம் என்றுதான் கேஜேஆரிடம் கூறினேன். ஆனால் சூழ்நிலை காரணமாக அவரே இப்படத்தில் நடிக்க நேரிட்டதாகத் தெரிவித்தார். படம் எடுக்கும்போது தனக்கு முழு சுதந்திரம் வழங்கப்பட்டது என்றும் கூறினார்.

சண்டைப்பயிற்சி இயக்குநர் பீட்டர் ஹெய்ன், இசையமைப்பாளர் ஜிப்ரான் இருவரின் உழைப்பும் படத்தின் தரத்தை மிக உயர்வான இடத்திற்குக் கொண்டு சென்றுள்ளது என்று பாராட்டி, மக்கள் தொடர்ந்து ஆதரவளிக்க வேண்டும் எனக் கேட்டுக்கொண்டார்.

இசையமைப்பாளர் ஜிப்ரான், சமூக விழிப்புணர்வு மற்றும் நல்ல கருத்துக்கள் கொண்ட கதைகளைத் தொடர்ந்து தயாரித்தும், அதில் நடித்தும் வரும் கேஜேஆரை பாராட்டினார். இயக்குநர் ஜே.பி. தென்பாதியனின் எழுத்தைப் பாராட்டிய அவர், படத்தில் வரும் ஒவ்வொரு கதாபாத்திரமும் மிகவும் ஆழமாகவும், முக்கியத்துவத்துடனும் வடிவமைக்கப்பட்டுள்ளது என்றார்.

திரைப்படத்தின் சமூகக் கருத்தும், விறுவிறுப்பான திரைக்கதையும், தொழில்நுட்பக் கலைஞர்களின் பங்களிப்பும் படத்திற்குப் பெரிய பலமாக அமைந்துள்ளதாக விழாவில் ஒருமித்த கருத்தாகப் பேசப்பட்டது.

விழாவில் தமிழ்நாட்டில் உள்ள பல விளையாட்டு வீரர்கள் – வீராங்கனைகள் பங்கேற்று தங்கள் வருத்தங்களையும் அரசு விளையாட்டுத் துறைக்கு என்ன மாதிரியான முக்கியத்துவம் கொடுக்கிறது என்பதையும் தெரிவித்தனர்.

‘‘அங்கீகாரம் சமூக அக்கறை உள்ள படம். இந்தப் படத்திற்கு அங்கீகாரம் கிடைக்க வேண்டும்’’

‘உரத்த சிந்தனை’ ராம், பட்டுக்கோட்டை பிரபாகர் எடுத்த விழா

‘சிவசங்கரிக்கு ஒரு சிம்மாசனம்’: மனிதம் போற்றும் மனுஷி பட்டம், கிரீடம் சூட்டிய எழுத்தாளர்கள்

‘ரோபோ’ கைகலுக்கி வாழ்த்தியதில் பார்வையாளர்கள் பிரமிப்பு

சென்னை, ஜுலை 4–

‘பத்ம’ விருதைப் பாராட்டி, பிரபல பெண் நாவலாசிரியை சிவசங்கரிக்கு உரத்த சிந்தனை எடுத்த விழா. ‘சிவசங்கரிக்கு ஒரு சிம்மாசனம்’. இது வரை யாரும் எந்த எழுத்தாளருக்கும் இது போல் ஒரு விழாவை எடுத்தது இல்லை. (இனியும் சாத்தியமா...?)

சிவசங்கரியே, “எனக்கு உலகெங்கிலும் எத்தனையோ அமைப்புகள் விழா எடுத்தன. இப்படி ஓர் பிரம்மாண்ட விழாவை நான் பார்த்ததில்லை” என்று மேடையில் பேசியது ஃபார்மாலிட்டிக்கு அல்ல. “இப்படியெல்லாம் யோசிக்கக்கூட முடியுமா என்ன? ரூம் போட்டு யோசித்தாலும் நினைத்தும் பார்க்க முடியாத விஷயங்களையெல்லாம் செய்திருக்கிறார்களே” என்று வியந்தார்.

விழாவை முழுக்க முழுக்கத் திட்டமிட்டு வடிவமைத்தவர் பிரபல நாவலாசிரியர் பட்டுக்கோட்டை பிரபாகர் தான். உரத்த சிந்தனை அமைப்பைச் சார்ந்த பத்மினி பட்டாபிராமனும், உதயம் ராமும், லதா சரவணனும் மற்றவர்களும் பம்பரங்கள் போல் சுழன்று. ஒத்துழைத்ததில் ஒரு திரைப்பட விருது விழா மாதிரி, ஓர் அரசு விழாவைப்போல நடந்தேறியது, சிவசங்கரிக்கு எடுத்த விழா.

முக்கியஸ்தர்கள் ஒரு சிலரை மட்டுமே மேடையில் பேச வைத்ததோடு, சிலரைக் காணொளியிலும் தோன்ற வைத்துச் சிறப்பித்தார்கள். விழா நாயகிக்கு நினைவுப்பரிசு என்று ஒன்றை எல்லோரும்தான் வழங்குவது வழக்கம். இங்கே (இடம்:பிஎஸ் ஹைஸ்கூல் தட்சிணாமூர்த்தி கரையரங்கம்) அடுத்தடுத்துப் பத்துப் பரிசுகள் கொடுத்தார்கள்.

சிவசங்கரி பற்றி ‘ஏஐ’ காணொளியில் வந்தபோது அவர் முகத்தில் ஒரு ஜொலிப்பும், பரவசமும், மகிழ்ச்சியும் மலர்ந்தது. “இதில் உள்ள சிவசங்கரியை எனக்கு ரொம்பவும் பிடிச்சிருக்கு.. என்னைவிடவும்.. இது வரை பார்த்த எந்த ஏ ஐயில் நான் இருந்ததைவிட விடவும் இந்த வீடியோவில் நான் அழகாய் இருக்கிறேன்” சிலாகித்து சொன்னவர் சிவசங்கரியேதான்.

சிவசங்கரிக்கு கம்பீரமான முத்து மாலை, கிரீடம், அழகிப் போட்டிகள் போல குறுக்குவாட்டில் வெல்வெட் பட்டை வைத்து ‘மனிதம் போன்றும் மனுஷி’ என்று அழகாய் ஓர் பட்டம் கொடுத்து, அதையும், பெண் குழந்தைகள் ஒவ்வொரு எழுத்தாக ஏந்தி நிற்கச் செய்து கொடுத்த விதம் புருவம் உயர்த்தச் செய்தது.

‘‘பத்மஸ்ரீ சிவசங்கரி’’ என்ற எழுத்துக்கள் பொரித்த தங்க நிற போர்ட் கொடுத்தமை விழாவுக்குப் பொலிவு சேர்த்தது.

புதுமைகளின் உச்சமாக, பட்டுக்கோட்டை பிரபாகர் மைக்கைப் பிடித்து “சிவசங்கரியின் ரசிகர் ஒருவர் ஜப்பானிலிருந்து வந்திருக்கிறார். அம்மாவை மேடையில் பார்த்துவிட்டுத்தான் போவேன் என்று பிடிவாதம் பிடிக்கவே வேறு வழியின்றி அனுமதித்தோம்..” என்று அழைக்க, மேடையில் க்யூட்டாக ஒரு ரோபே கைகால் அசைத்து நடந்து வந்து பேசி அம்மாவுக்குக் கை கொடுக்க.. அம்மா “ஹலோ” என்று கை கொடுத்தபோது அரங்கம் அதிர்ந்தது. சந்தோஷத்தை வெளிப்படுத்த தன் கண்களை இதய வடிவ லைட்டில் காண்பிக்க .. செம்ம.

நிகழ்வின் சிறந்த பகுதிகளில் ஒன்று, ‘சிவசங்கரிக்கு ஒரு சிம்மாசனம்‘ என்ற தலைப்பை ஹைலைட் செய்யும் அந்த ஓவியம். அதை வரைந்த ஷ்யாமைப் பாராட்டாதவர்களே கிடையாது. பல ஆண்கள் வியந்து பேசக்கூடிய அளவுக்குச் சிறந்து நிறைந்த விழாவை யாரும் என்றைக்கும் மறக்க முடியாது என்று அனுபவம் பேசினார். மூத்த பெண் எழுத்தாளர் வேதா கோபாலன்.

1000+ ரோபோடிக் முழங்கால் மாற்று அறுவை சிகிச்சை: பிரசாந்த் மருத்துவமனையின் எலும்பியல் நிபுணர் டாக்டர் ஆறுமுகத்தின் அபார சாதனைக்கு பாராட்டு

சென்னை, ஜுலை 4

எலும்பியல் சிகிச்சை துறையில் ஒரு வரலாற்று சாதனையாக வேளச்சேரியில் உள்ள பிரசாந்த் மருத்துவமனையின் டாக்டர் எஸ். ஆறுமுகம் தென்னிந்தியாவிலேயே ஆயிரம் ரோபோட்டிக் முழங்கால் மாற்று அறுவை சிகிச்சைகளை வெற்றிகரமாக செய்து சாதனை படைத்துள்ளார்.

பத்மஸ்ரீ டாக்டர் மயில்வாகனன் நடராஜன், டாக்டர் ஆறுமுகத்தைப் பாராட்டி சான்றிதழ், பரிசு, கௌரவத்தை வழங்கினார். இந்நிகழ்ச்சியில் சிறப்பு விருந்தினராக நடிகையும் – தயாரிப்பாளருமான ராதிகா சரத்குமார், பிரசாந்த் மருத்துவமனைகள் குழுமத்தின் தலைவர் டாக்டர் சி. கீதா ஹரிப்ரியா, நிர்வாக இயக்குநர் டாக்டர் ஜி. கோபாலசாமி, இயக்குநர்கள் டாக்டர் பிரசாந்த் கிருஷ்ணா, டாக்டர் சம்ஹிதா மோதூரி மற்றும் பல முக்கியப் பிரமுகர்கள் கலந்து கொண்டனர்.

நவீன மூட்டு மாற்று அறுவை சிகிச்சையின் சிறப்பை எடுத்துரைக்கும் விதமாக, இந்த அறுவை சிகிச்சை செய்துகொண்ட பல்வேறு வயதைச் சேர்ந்த 20க்கும் மேற்பட்ட நோயாளிகள் மேடையில் 'ரேம்ப் வாக்' செய்தனர். மீண்டும் தங்களால் இயல்பாக நடக்க முடியும் என்பதையும், அன்றாட வேலைகளை எந்தவித தடையும் இன்றி செய்ய முடியும் என்பதையும் அவர்கள் மகிழ்ச்சியுடன் வெளிப்படுத்தினர். அவர்களுடன் நடிகை ராதிகா சரத்குமாரும் சேர்ந்து நடந்து அவர்களின் தன்னம்பிக்கையை ஊக்கப்படுத்தினார்.

4ம் தலைமுறை ‘ரோபோட்டிக்’ கருவி

இந்தச் சாதனையைத் தொடர்ந்து, பிரசாந்த் மருத்துவமனை தனது இரண்டாவது 4ம் தலைமுறை 'VELYS™ ரோபோட்டிக் கருவியை' அறிமுகப்படுத்துவதாக அறிவித்தது. துல்லியமான எலும்பியல் சிகிச்சைகளை வழங்குவதில் மருத்துவமனையின் அர்ப்பணிப்புமிக்க பணியை இது மேலும் உறுதிப்படுத்துகிறது. பிரசாந்த் மருத்துவமனையின் ரோபோட்டிக் எலும்பியல் சிகிச்சை பயணத்தில் இந்தச் சாதனை ஒரு மிக முக்கிய மைல்கல்லாக அமைந்துள்ளது.

பிரசாந்த் மருத்துவமனையின் ரோபோட்டிக் முழங்கால் மாற்று அறுவை சிகிச்சைத் திட்டம் கடந்த 2023ம் ஆண்டு பத்மஸ்ரீ டாக்டர் மயில்வாகனன் நடராஜனால் தொடங்கி வைக்கப்பட்டது. 3 ஆண்டுகளில், டாக்டர் எஸ். ஆறுமுகம் 1,000க்கும் மேற்பட்ட ரோபோட்டிக் முழங்கால் மாற்று அறுவை சிகிச்சைகளை வெற்றிகரமாக செய்து முடித்துள்ளார்.

தமிழ்நாடு டாக்டர் எம்.ஜி.ஆர். மருத்துவப் பல்கலைக்கழகத்தின் முன்னாள் துணைவேந்தரும், மூத்த எலும்பியல் நிபுணருமான பத்மஸ்ரீ டாக்டர் மயில்வாகனன் நடராஜன் பேசுகையில், "1,000 ரோபோட்டிக் முழங்கால் மாற்று அறுவை சிகிச்சைகளை வெற்றிகரமாக செய்திருப்பது சாதாரண சாதனையல்ல. இதற்கு மிகப்பெரிய அர்ப்பணிப்பு, துல்லியம், அனுபவம் மற்றும் நோயாளிகளின் நலனை மேம்படுத்துவதற்கான வலுவான ஈடுபாடு ஆகியவை தேவை. டாக்டர் ஆறுமுகம் அவர்களின் இந்தச் சாதனை உண்மையிலேயே பாராட்டத்தக்கது என்று பெருமிதத்தோடு குறிப்பிட்டனர்.

டாக்டர் எஸ். ஆறுமுகம் பேசுகையில், "நோயாளிகள் எங்கள் மீது வைத்துள்ள நம்பிக்கை, எனது சக மருத்துவர்களின் முழுமையான ஆதரவு மற்றும் 'VELYS ' ரோபோட்டிக் கருவி அளித்த மிகச் சிறந்த துல்லியம் ஆகியவற்றால்தான் இது சாத்தியமானது என்றார்.

ராதிகா சரத்குமார் பேசுகையில், நோயாளிகள் மீண்டும் தன்னம்பிக்கையுடன் நடப்பதைப் பார்ப்பது, ஒரு சிறந்த மருத்துவ சிகிச்சை எத்தகைய மாற்றத்தை ஏற்படுத்தும் என்பதை நமக்கு நினைவூட்டுகிறது என்று குறிப்பிட்டார்.

ஆவடி காவல்துறை சார்பில் ‘‘போதையில்லா தமிழகம்’’ விழிப்புணர்வு பேரணி

இணை கமிஷனர் சிவக்குமார், பாலமுருகன் எம்.எல்.ஏ. துவக்கி வைத்தனர்

அம்பத்தூர், ஜுலை 4–

ஆவடி காவல்துறை சார்பில், "டிரீம் கலாம்" தொண்டு நிறுவனத்துடன் இணைந்து "போதையில்லா தமிழகம்–2026" என்ற தலைப்பில் மாபெரும் போதைப்பொருள் எதிர்ப்பு விழிப்புணர்வு பேரணி மற்றும் உறுதியேற்பு நிகழ்ச்சி அம்பத்தூரில் நடைபெற்றது.

காலை 9 மணியளவில் தொடங்கிய இந்த விழிப்புணர்வு பேரணியை அம்பத்தூர் சட்டமன்ற உறுப்பினர் ஜி. பாலமுருகன் மற்றும் ஆவடி காவல் ஆணையரக சட்டம் மற்றும் ஒழுங்கு இணை ஆணையாளர் ஆர். சிவக்குமார் ஆகியோர் கொடியசைத்து தொடங்கி வைத்தனர்.

நிகழ்ச்சியில் செங்குன்றம் காவல் மாவட்ட துணை ஆணையாளர் கே. மகேஸ்வரி, அம்பத்தூர் சரக உதவி ஆணையாளர் என்.எஸ். குமார், அம்பத்தூர் மதுவிலக்கு அமலாக்கப் பிரிவு உதவி ஆணையாளர் டி. கல்யாணசுந்தரம், டிரீம் கலாம் தொண்டு நிறுவன நிர்வாகிகள், முக்கிய பிரமுகர்கள் மற்றும் ஏராளமான பள்ளி மாணவர்கள் பங்கேற்றனர்.

அம்பத்தூர் செங்குன்றம் சாலையில் உள்ள பாரதி நகர் பூங்காவில் தொடங்கிய பேரணி, முக்கிய சாலைகள் வழியாகச் சென்று ராக்கி திரையரங்கம் அருகே உள்ள பொன்னு பல்பொருள் அங்காடி அருகில் நிறைவடைந்தது. அம்பத்தூர் பகுதியில் செயல்பட்டு வரும் ஒன்பது பள்ளிகளைச் சேர்ந்த சுமார் 1,720 மாணவர்கள், ஆவடி காவல்துறையினருடன் இணைந்து பேரணியில் உற்சாகமாக பங்கேற்றனர். மாணவர்கள் போதைப்பொருள் ஒழிப்பை வலியுறுத்தும் பதாகைகளை ஏந்தியும், விழிப்புணர்வு முழக்கங்களை எழுப்பியும் பொதுமக்களிடம் போதைப்பொருட்களின் தீமைகள் குறித்து விழிப்புணர்வை ஏற்படுத்தினர். முன்னேதாக போதை பொருளுக்கு எதிராக உறுதிமொழி எடுத்துக் கொள்ளப்பட்டது.

இளைஞர்கள் மற்றும் மாணவர்கள் போதைப்பொருள் பழக்கத்திற்கு அடிமையாகாமல், ஆரோக்கியமான சமுதாயத்தை உருவாக்க வேண்டும் என்ற நோக்கில் ஆவடி காவல்துறை மேற்கொண்ட இந்த விழிப்புணர்வு முயற்சி பொதுமக்கள் மற்றும் மாணவர்கள் மத்தியில் பெரும் வரவேற்பைப் பெற்றது.

அண்ணாமலைப் பல்கலைக்கழக இணைய வழி படிப்புக்கு விண்ணப்பங்கள் விற்பனை தொடக்கம்

சிதம்பரம், ஜுலை 4:

சிதம்பரம் அண்ணாமலைப் பல்கலைக்கழகத் தொலைதூர மற்றும் இணையவழிக் கல்வி மையத்தில் 2026–27–ஆம் கல்வி ஆண்டிற்கான தொலைதூரக் கல்வி பாடப்பிரிவுகளுக்கான விண்ணப்பங்களின் விற்பனை தொடக்கவிழா நடைபெற்றது.

பல்கலைக்கழகத் துணைவேந்தர் ஒருங்கிணைப்புக்குழு உறுப்பினர் அறிவுடைநம்பி, பதிவாளர் சிங்காரவேல், இணைப்பதிவாளர் ஜெகதீஸ்வரன், தேர்வுத்துறை கட்டுப்பாட்டு அதிகாரி குமார் ஆகியோர் குத்துவிளக்கேற்றி தொடங்கி வைத்தனர்.

அப்போது அறிவுடைநம்பி கூறுகையில், தொலைதூர மற்றும் இணையவழிக் கல்வி மையத்தின் வாயிலாக இளங்கலை மற்றும் முதுகலைப் பாடப்பிரிவுகள் பருவ முறையில் தொடங்குவதற்குப் பல்கலைக்கழக மானியக் குழு (UGC) மற்றும் தொலைநிலைக் கல்விக்குழு 2023–24ம் ஆண்டு முதல் 2028 ஜனவரி வரை அனுமதி வழங்கியுள்ளது. இவற்றில் 20 பாடப்பிரிவுகள் முதுகலை வகுப்புகள், ஐந்து பாடப்பிரிவுகள் இளங்கலை வகுப்புகள். மேலும் இப்பாடப்பிரிவுகளுடன் 98 பட்டயம் மற்றும் சான்றிதழ் படிப்புகளையும் தொலைதூரக் கல்வி முறையில் வழங்கப்படுகிறது என்றார்.

நிகழ்ச்சியில் தொலைதூர மற்றும் இணையவழிக் கல்வி இயக்குனர் அருள்செல்வி, துணை இயக்குனர் சீனிவாசன், மக்கள் தொடர்பு அதிகாரி சுரேஷ் மற்றும் புல முதன்மையர்கள், துறைத்தலைவர்கள், பாடப்பிரிவு ஒருங்கிணைப்பாளர்கள் பல்கலைக்கழக ஆசிரியர்கள், ஊழியர்கள் மற்றும் மாணவர்கள் கலந்து கொண்டனர்.

மாணவர்கள் சேர்க்கை தொடர்பான அனைத்து விபரங்களையும் www.audde.in என்ற இணையதள முகவரியின் மூலமாக தெரிந்து கொள்ளலாம்.

படிவம் G

தமிழ்நாடு, சென்னையில் நிறுவனங்களுக்கு தேவையான மனிதவளங்களை வழங்கும் பணியில் ஈடுபட்டு வரும்

மாதேஷ் ஹியூமன் ரிசோர்சஸ் பிரைவேட் லிமிடெட்டிற்கான விருப்பக் கோரிக்கை அழைப்பு

நொடித்தல் மற்றும் இந்திய திவால் நிலை வாரியம் (கார்ப்பரேட் நபர்களுக்கான திவால் தீர்வு செயல்முறை) விதிமுறைகள், 2016–ன் விதி 36A(1)–ன் கீழ்

தொடர்புடைய தகவல்கள்		
1	கார்ப்பரேட் கடனாளர் பெயர் மற்றும் PAN மற்றும் CIN/ LLP எண்	மாதேஷ் ஹியூமன் ரிசோர்சஸ் பிரைவேட் லிமிடெட் CIN : U74999TN2012PTC087585 PAN : AAICM3218M
2	பதிவு அலுவலக முகவரி	பிளாட் எண் 12, 3வது தெரு ஹட்கோ நகர், காட்டுப்பாக்கம், சென்னை, தமிழ்நாடு, இந்தியா, 600056
3	இணையதள URL	பொருந்தாது
4	பெரும்பாலான நிலையான சொத்துக்கள் அமைந்துள்ள இடத்தின் விவரங்கள்	இடைநீக்கம் செய்யப்பட்ட இயக்குநர் குழுவால் உறுதிப்படுத்தப்பட்டபடி எந்தவொரு புலப்படும் சொத்துக்களும் இல்லை
5	முக்கிய தயாரிப்புகள்/ சேவைகளின் நிறுவல் திறன்	பொருந்தாது
6	கடந்த நிதியாண்டில் விற்கப்பட்ட முக்கிய தயாரிப்புகள் / சேவைகளின் அளவு மற்றும் மதிப்பு	மொத்த வருவாய் நிதியாண்டு 21–22 – ரூ. 2041.58 லட்சம் (சமீபத்திய தரவுகள் இடைநீக்கம் செய்யப்பட்ட இயக்குநர் குழுவால் வழங்கப்படவில்லை)
7	பணியாளர்கள் / ஊழியர்களின் எண்ணிக்கை	திவால்நிலை தொடங்கிய தேதியின்படி 0
8	இரண்டு ஆண்டுகளின் கடைசியாக கிடைக்கப்பெற்ற நிதிநிலை அறிக்கைகள் (அட்டவணைகளுடன்), கடனாளர்களின் பட்டியல் உள்ளிட்ட கூடுதல் விவரங்கள் IBBI இணையதளத்தில் கிடைக்கின்றன:	cirp.madesh@gmail.com என்ற முகவரிக்கு பி அகிலா அவர்களுக்கு மின்னஞ்சல் அனுப்புவதன் மூலம் அல்லது திருமதி. பி அகிலா, 1வது தளம், எண் 80, 5வது குறுக்குத் தெரு, 2வது ஏ பிரதான சாலை, சுபாஷ்நகர், டி.சி. பாளையா பிரதான சாலை, பட்டரஹள்ளி, பெங்களூர், கர்நாடகா–560049 என்ற முகவரிக்கு விரைவு அஞ்சல்/ கூரியர் அனுப்புவதன் வாயிலாகப் பெறலாம்
9	குறியீட்டு பிரிவு 25(2)(h)–ன் கீழ் தீர்மான விண்ணப்பதாரர்களுக்கான தகுதி URL இல் கிடைக்கும்:	cirp.madesh@gmail.com என்ற முகவரிக்கு பி அகிலா அவர்களுக்கு மின்னஞ்சல் அனுப்புவதன் மூலம் அல்லது திருமதி. பி அகிலா, 1வது தளம், எண் 80, 5வது குறுக்குத் தெரு, 2வது ஏ பிரதான சாலை, சுபாஷ்நகர், டி.சி. பாளையா பிரதான சாலை, பட்டரஹள்ளி, பெங்களூர், கர்நாடகா–560049 என்ற முகவரிக்கு விரைவு அஞ்சல்/ கூரியர் அனுப்புவதன் வாயிலாகப் பெறலாம்
10	விருப்பத்தை வெளிப்படுத்துவதற்கான கடைசி தேதி	19–07–2026
11	வருங்கால தீர்மான விண்ணப்பதாரர்களின் தற்காலிக பட்டியல் வெளியிடப்படும் தேதி	29–07–2026
12	தற்காலிக பட்டியலில் ஆட்சேபனைகளை சமர்ப்பிப்பதற்கான கடைசி தேதி	03–08–2026
13	வருங்காலத் தீர்மான விண்ணப்பதாரர்களின் இறுதிப் பட்டியல் வெளியிடப்படும் தேதி	13–08–2026
14	தகவல் குறிப்பாணை, மதிப்பீட்டு மேட்ரிக்ஸ் மற்றும் வருங்கால தீர்மான விண்ணப்பதாரர்களுக்கு தீர்வு திட்டங்களுக்கான கோரிக்கைக்கான கடைசித் தேதி	18–08–2026
15	தீர்மானத் திட்டத்தை சமர்ப்பிப்பதற்கான கடைசி தேதி	17–09–2026
16	விருப்ப கருத்துருவை சமர்ப்பிதற்கான மின்னஞ்சல் முகவரி	cirp.madesh@gmail.com
17	கடன்தாரர் நிறுவனத்தின் குறு, சிறு மற்றும் நடுத்தர நிறுவனமாகப் பதிவு செய்யப்பட்ட நிலை குறித்த விவரங்கள்	விவரங்கள் இடைநீக்கம் செய்யப்பட்ட இயக்குநர் குழுவால் வழங்கப்படவில்லை

ஒப்பம்/–
பி. அகிலா
தீர்மான நிபுணர்
மாதேஷ் ஹியூமன் ரிசோர்சஸ் பிரைவேட் லிமிடெட்
IBBI பதிவு எண்: IBBI/IPA–002/IP–N01259/2023–2024/14315
முகவரி: 1வது தளம், எண் 80, 5வது கிராஸ், 2வது ஏ மெயின், சுபாஷ்நகர், டி.சி. பாளையா மெயின் ரோடு, பட்டரஹள்ளி, பெங்களூர், கர்நாடகா–560049.
AFA: AA2/14315/02/311226/204058 (31.12.2026 வரை செல்லுபடியாகும்)

தேதி: 04.07.2026
இடம்: பெங்களூர்

சென்னை உயர் நீதிமன்றம்
(அசல் சிவில் ஆள்வரை)
சிவில் வழக்கு எண்138 / 2026

1. ஸ்ரீ காஞ்சி காமகோடி மருத்துவ அறக்கட்டளைகள்,
(பொது தொண்டு அறக்கட்டளை)
அதன் அறங்காவலர் திருமதி சீதா சந்திரசேகர் முலம்
பிரதிநிதித்துவப்படுத்தப்படுகிறது
எண் 16A, சங்கரா ஐ ஹாஸ்பிடல் ஸ்ட்ரீட்.
சத்தி ரோடு, சிவநந்தபுரம்.
சர்வநாமப்படி, கோயம்புத்தூர் – 641035
2. டாக்டர் ஆர்.வி. ரமணி,
நிர்வாக அதிகாரி,
ஸ்ரீ காஞ்சி காமகோடி மருத்துவ அறக்கட்டளைகள்,
எண் 16A, சங்கரா ஐ ஹாஸ்பிடல் ஸ்ட்ரீட்.
சத்தி ரோடு, சிவநந்தபுரம்.
சர்வநாமப்படி, கோயம்புத்தூர் – 641035
3. திருமதி சீதா சந்திரசேகர்,
அறங்காவலர்,
ஸ்ரீ காஞ்சி காமகோடி மருத்துவ அறக்கட்டளைகள்,
எண் 16A, சங்கரா ஐ ஹாஸ்பிடல் ஸ்ட்ரீட்.
சத்தி ரோடு, சிவநந்தபுரம், சர்வநாமப்படி,
கோயம்புத்தூர் – 641035 ...வாதிகள்

வாதிகள் சென்னை உயர்நீதிமன்றத்தில், அட்டவணை Bல் குறிப்பிடப்பட்டுள்ள பிளாட்டை விற்பனை செய்ய மற்றும் மாற்ற அனுமதியை பெறுவதற்கு அனுமதி கேட்டு வழக்கு தொடுத்துள்ளனர். அந்த வழக்கு 20.07.2026 அன்று விசாரணைக்கு பட்டியலிடப்பட்டுள்ளதாக பொது அறிவிப்பு வெளியிட சென்னை உயர்நீதிமன்றம் உத்தரவிட்டுள்ளது. அதன்படி, இந்த வழக்கில் ஆஜராக விரும்பும் பொதுமக்களில் எவரும், அறிவிப்பைப் பெற்றுகொண்டு, 20.07.2026 அன்று காலை 10.30 மணிக்கு சென்னை உயர்நீதிமன்றத்தில் ஆஜராகி, 'B' அட்டவனைச் சொத்தை விற்பனை செய்யவும், மாற்றவும், அதன் மூலம் கிடைக்கும் வருமானத்தை முதல் வாதி பயன்படுத்தவும் அனுமதி வழங்குதற்கு எதிராக, ஏதேனும் ஆட்சேபனைகள் இருப்பின், அவற்றைத் தாக்கல் செய்யலாம்.

அட்டவணை – A

சென்னை – 600017, தியாகராயநகர் வருவாய் பிரிவு, மாம்பலம் கிண்டி தாலுகா, சென்னை மாவட்டம், சர்வே எண் 145, T.S.எண் 6001, பிளாக் எண் 133இல் அடங்கியுள்ள, பழைய கதவு எண் 3, அப்போதைய கதவு எண் 17, தற்போதைய கதவு எண் 22, தண்டபாணி தெரு, தி. நகர் ஆகிய முகவரிகளைக் கொண்ட, சுமார் 5915 சதுர அடி பரப்பளவுள்ள காலி நிலம். இது வடக்கு–தெற்காக 99 அடியும், வடக்குப் பகுதியில் கிழக்கு–மேற்காக 60.5 அடியும், தெற்குப் பகுதியில் 59 அடியும் என மொத்தம் 5915 சதுர அடி பரப்பளவைக் கொண்டது. இதன் எல்லைகள்:

வடக்கில் : விஜயா ஆர்.கேட், எண் 20, தண்டபாணி தெரு, T.S.எண் 5994
தெற்கில் : எண் 24, தண்டபாணி தெரு, T.S.எண். 7500
கிழக்கு : தண்டபாணி தெரு, T.S.No. 5977/1
மேற்கு : கோட்னிஸின் சொத்து, T.S.No. 6000

அட்டவணை B

அட்டவணை A சோததில் உள்ள 3425 சதுர அடி பிரிக்கப்பபபாத பங்கில், இரண்டாவது மாடியில் உள்ள 1430 சதுர அடி அடித்தளப் பரப்பளவு கொண்ட, ஃப்ளாட் எண் 4 உலைய அடுக்குமாடி குடியிருப்பு, 4 எனக் குறிக்கப்பட்ட தான அடியில் ஒரு குறிப்பிட்ட முடப்பட்ட கார் பார்க்கிங் மற்றும் 856.25 சதுர அடி பிரிக்கப்பபபாத நிலப் பங்கு ஆகியவற்றைக் கூடியது.

2026ஆம் ஆண்டு ஜுலை மாதம் 3 ஆம் நாள், சென்னையில் தெதியிடப்பட்டது.

ரேங்க் அசோசியேட்ஸ், வழக்கறிஞர்கள்,
எண். 25, பசுல்லா சாலை, தி. நகர், சென்னை – 600 017.
வாதிக்கான வழக்கறிஞர்